

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:40
ANSWERED ON:26.02.2013
PRICE POOLING OF COAL
Das Gupta Shri Gurudas;Lingam Shri P.

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Limited (CIL) and the Central Electricity Authority (CEA) are jointly working on the scheme of price pooling of domestic and imported coal in the country;
- (b) if so, the outcome thereof and the decision of the Government thereto;
- (c) whether certain States have expressed their reservation against this scheme;
- (d) if so, the details thereof and the reasons therefor along with the reaction of the Government thereto; and
- (e) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (e) : A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No.40 for 26.02.2013

(a): A report on Pooling of price of imported coal with domestic coal was prepared by Central Electricity Authority (CEA) in consultation with Coal India Limited (CIL) and the same was forwarded by Ministry of Power to Ministry of Coal with their comments.

(b): A detailed note on pooling of price of imported coal with domestic coal was sent by the Ministry of Coal to Cabinet Committee on Economic Affairs (CCEA). The CCEA considered the note dated 04.02.2013 in its meeting held on 05.02.2013 and has decided on certain guidelines for pooling of price.

(c)&(d): Reservations had been expressed by some State Governments. CEA also convened a meeting with power utilities on 22.11.2012 in which while 5 power utilities agreed to the price pooling, while 10 power utilities opposed it.

(e): In the CCEA meeting held on 5.2.2013 it has been decided that in respect of plant commissioned upto 31.3.2009 domestic coal will continue to be supplied as hitherto at CIL's notified prices. This addresses the major concerns of states with regard to price pooling.